



2026:AHC:2411

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19509 of 2025

Roopa

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Chandra Srivastava, Ramesh Chandra Pathak
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Akhilesh Chandra Srivastava, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the petitioner's husband, late Ajay Kumar Singh was working as a Supervisor at Social Welfare Office Basti, District Basti and he died in harness on 03.02.2023. The writ petitioner claims compassionate appointment. Though correspondences were made and inputs were required to be furnished from the writ petitioner, but the writ petitioner has not been accorded compassionate appointment.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs examination at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order bearing in mind suitability, eligibility or competing claims, if any.

January 7, 2026

N.S.Rathour

(Vikas Budhwar,J.)